



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ४७(५)]

शुक्रवार, डिसेंबर २६, २०२५/पौष ५, शके १९४७

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ११५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Lokayukta (Amendment) Act, 2025 (Mah. Act No. L of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. L OF 2025.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 26th December 2025).

An Act to amend the Maharashtra Lokayukta Act, 2023.

Mah.
XLVI
of 2025.

WHEREAS it is expedient to amend the Maharashtra Lokayukta Act, 2023 for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Lokayukta (Amendment) Short title.
Act, 2025.

Amendment
of section 1 of
Mah. XLVI of
2025.

2. In section 1 of the Maharashtra Lokayukta Act, 2023 (hereinafter referred to as “the principal Act”), for sub-section (3), the following sub-section shall be substituted with effect from the 8th December 2025, namely :—

Mah.
XLVI of
2025.

“(3) (i) Sections 1, 3 and 4 shall come into force on the date of publication of this Act in the *Official Gazette*.

(ii) Remaining sections shall come into force on such date, as the State Government may, by notification in the *Official Gazette*, appoint and different dates may be appointed for different provisions of this Act.”.

Amendment
of section 2 of
Mah. XLVI of
2025.

3. In section 2 of the principal Act, in sub-section (1),—

(1) in clause (f), after paragraph (viii), the following *Explanation* shall be added, namely :—

“*Explanation.*— For the purposes of this Act, the Chairperson or Member or an Officer of any body or board or corporation or authority or company or society or autonomous body (by whatever name called) established or constituted under the Act of the Parliament, means only such Chairperson, Member or person appointed by the State Government under the Act of Parliament.”;

(2) in clause (j), for the words, brackets, letter and figures “under clause (h) of section 2 of the Code of Criminal Procedure, 1973” the words, brackets, letter and figures “under clause (l) of sub-section (1) of section 2 of the Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted.

2 of
1974.
46 of
2023.

Amendment of
section 12 of
Mah. XLVI of
2025.

4. In section 12 of the principal Act, in sub-section (1), after clause (g), the following *Explanation* shall be added, namely :—

“*Explanation.*— For the purposes of this clause, officers and employees of any body or board or corporation or authority or company or society or trust or autonomous body (by whatever name called) established by an Act of the Parliament, means officers and employees appointed by the State Government or by any authority of the State Government under the Act of Parliament;”.

Amendment of
section 24 of
Mah. XLVI of
2025.

5. In section 24 of the principal Act,—

(1) in sub-section (3), for the words and figures “section 173 of the Code of Criminal Procedure, 1973” the words and figures “section 193 of the Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted;

(2) in sub-section (4), for the words and figures “section 173 of the Code of Criminal Procedure, 1973” the words and figures “section 193 of the Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted.

2 of
1974.
46 of
2023.
2 of
1974.
46 of
2023.

- 1 of
1872.
47 of
2023.
- 6.** In section 27 of the principal Act,—
- (1) in sub-section (1), for the words and figures “the Indian Evidence Act, 1872” the words and figures “the Bharatiya Sakshya Adhiniyam, 2023” shall be substituted ;
- 45 of
1860.
45 of
2023.
- (2) in sub-section (2), in clause (b), for the words “the Indian Penal Code” the words and figures “the Bharatiya Nyaya Sanhita, 2023” shall be substituted.
- 2 of
1974.
46 of
2023.
- 7.** In section 30 of the principal Act, in sub-section (2), for the words and figures “section 197 of the Code of Criminal Procedure, 1973” the words and figures “section 218 of the Bharatiya Nagarik Suraksha Sanhita, 2023” shall be substituted.
- 45 of
1860.
45 of
2023.
- 8.** In section 35 of the principal Act, in sub-section (2), for the words and figures “section 193 of the Indian Penal Code” the words and figures “section 229 of the Bharatiya Nyaya Sanhita, 2023” shall be substituted.
- 9.** In section 50 of the principal Act, in sub-section (3), for the portion beginning with the words “The provisions of sub-section (2)” and ending with the words and figures “the said section 199” the following portion shall be substituted, namely :—
- 46 of
2023.
- “The provisions of sub-sections (2) to (5) of section 222 of the Bharatiya Nagarik Suraksha Sanhita, 2023 shall apply in relation to an offence under sub-section (1) or sub-section (2) as they apply in relation to an offence referred to in sub-section (1) of the said section 222”.
- 45 of
1860.
45 of
2023.
- 10.** In section 56 of the principal Act, for the words and figures “section 21 of the Indian Penal Code” the words, brackets and figures “clause (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023” shall be substituted.
- 45 of
1860.
45 of
2023.
- 11.** In section 65 of the principal Act, in clause (a), for the words and figures “section 19 of the Indian Penal Code” the words, brackets and figures “clause (16) of section 2 of the Bharatiya Nyaya Sanhita, 2023” shall be substituted.

Amendment of section 27 of Mah. XLVI of 2025.

Amendment of section 30 of Mah. XLVI of 2025.

Amendment of section 35 of Mah. XLVI of 2025.

Amendment of section 50 of Mah. XLVI of 2025.

Amendment of section 56 of Mah. XLVI of 2025.

Amendment of section 65 of Mah. XLVI of 2025.